

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India	....	Applicant/petitioner
Vs.		
M/s. Advance Sufactanta India Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**  
**Order delivered on 13.12.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENTS:**

For the Petitioner/Applicant: -  
For the Respondent(s): Mr. Pallav Saxena, Advocate

Learned counsel for the respondent states that a copy of the reply has already been served on the petitioner and the same shall be filed in the registry during the course of the day.

Rejoinder, if any, be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 16.01.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**